



RAJASTHAN HIGH COURT
HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Criminal Writ Petition No.128/2018
URN: CRLW / 136U / 2018

1. Jiya D/o Shri Dayal Das Sindhi, M/o Smt. Kavita, Through Mother Kavita W/o Shri Dayal Das Sindhi R/o C-302, Vidhyadhar Nagar, Jaipur.
2. Bhumi D/o Shri Dayal Das Sindhi, M/o Smt. Kavita Through Mother Kavita W/o Shri Dayal Das Sindhi R/o C-302, Vidhyadhar Nagar, Jaipur.
3. Neha D/o Shri Dayal Das Sindhi, M/o Smt. Kavita Through Mother Kavita W/o Shri Dayal Das Sindhi R/o C-302, Vidhyadhar Nagar, Jaipur.

----Petitioners

Versus

1. The Govt. Of Rajasthan Through Chief Secretary, Govt. Secretariat, Near Statue Circle, Bhagwan Das
2. The A.C.S. Home, Govt. Of Rajasthan, Govt. Secretariat, Near Statue Circle, Bhagwan Das Road, Jaipur
3. D.G.P. Rajasthan Police, Police Headquarter, Lal Kothi, Jaipur Metropolitan, Jaipur.
4. The Police Commissioner, Commissionerate, Govt. Hostel, Jaipur.
5. D.C.P. North, Jaipur Metropolitan, Jaipur.
6. S.H.O. P.S. Vidhyadhar Nagar North, Jaipur Metropolitan, Jaipur.

----Respondents

For Petitioner(s) : Dr.Mithlesh Kumar, Adv.
For Respondent(s) : Mr.Rajesh Choudhary, Government Advocate-cum-Additional Advocate General.

HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA

HON'BLE MR. JUSTICE MANEESH SHARMA

Order

07/07/2026

1. The petitioner has filed this petition in the nature of D.B. Criminal Writ Petition.
2. Registry has also entertained it as a Criminal Writ Petition, whereas there is no such concept of Criminal Writ Petition provided in the Constitution.



3. A writ petition can be filed for raising the issues which may also relate to a criminal matter but the same would not be treated as a 'Criminal Writ Petition' and the same can only be registered as a writ petition alone.

4. It is for the Court to examine the case or for the purpose of placing them before the concerned roster. Henceforth, the Registry is directed not to register any case as 'Criminal Writ Petition'.

5. This case was adjourned *sine die* without any plausible reasons earlier.

6. Office is directed to treat the present 'D.B. Criminal Writ Petition' to 'D.B. Civil Writ Petition'.

7. For the purpose of statistics, the present D.B. Criminal Writ Petition is disposed of.

8. Office to check and proceed further.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

125/Himanshu Soni